

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**

**AT PRINCIPAL BENCH, NEW DELHI**

**APPEAL NO. 61 OF 2025**

**IN THE MATTER OF:**

HARI OM SHARAN DWIVEDI

...APPELLANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND

CLIMATE CHANGE AND OTHERS

...RESPONDENTS

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**THROUGH**



**SAMAKSH GOYAL**

ADVOCATE

A-405, 1 sr FLOOR, DEFENCE COLONY

NEW DELHI 110024

EMAIL: OFFICE.SSGOYAUtvGMAIL.COM

DATE: 15.05.2026

PLACE: New Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
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AND OTHERS

...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2/  
M/S WIN WASTER MANAGEMENT PVT LTD**

I, Pushkar Mittal, aged about 33 years son of Sri Akshaya Kumar Mittal, resident of 7-B, Shahapur Fagota, Phagota, Ghaziabad, U.P. presently holding the office of Director, M/S Win Waste Management Pvt. Ltd, Plot No. 1/32, S.S. Gt Road Industrial Area, Ghaziabad, Uttar Pradesh-201001, presently at New Delhi do hereby solemnly affirm and state on oath as under:

1. That I am a Director of the Respondent No. 2 and as such am fully conversant with the facts of the case and am therefore competent to swear this affidavit.

2. Without prejudice to the preliminary objection raised in the Reply filed on behalf of the Respondent No. 2 regarding non-maintainability of the present Appeal, I on behalf of the Respondent No. 2 wish bring on record certain



*Pushkar Mittal*

additional material facts and documents by way of the present additional affidavit that are necessary for a proper adjudication of the issue before this Hon'ble Tribunal, which are as follows:

**A. THE ALLEGATION THAT RESPONDENT'S FACILITY VIOLATES THE 400KMS DISTANCE CONDITION IS INCORRECT:**

- i. The Appellant has alleged that the Appellant has an existing facility at a distance of 39 kms from the Respondent No. 2's site, and therefore, the grant of EC in favour of Respondent No. 2 violates the minimum distance requirement of 400kms that is required to be observed between an existing facility and a new facility.
- ii. As regards the above, it is submitted that the said allegation is absolutely false and raised to mislead this Hon'ble Tribunal.
- iii. It is submitted the requirement of maintaining a distance of 400 kms between two TSDF's is a condition prescribed in the OM dated 29.08.2016 issued by the Respondent No. 1. As per the said OM, a new facility ought not be permitted to be set up within 400 kms radius from an "existing" TSDF. This requirement is to be kept in mind at the time of grant of Environmental Clearance to a new TSDF. A copy of the said OM is annexed as ANNEXURE 1.



iv. It is submitted that a TSDF is recognized to be “existing” if the said TDSF has a Consent to Operate in its favor as well as has fulfilled the compliances as on the date of grant of Environmental Clearance in favour of a new TSDF, and not otherwise. The Respondent No. 1 granted Environmental Clearance in favour of the Project Proponent on 11.08.2025. That on 11.08.2025, the Appellant did not have a Consent to Operate in its favor, and as such, had also failed to fulfill compliances. Hence, the Appellant’s facility was not an “existing” TSDF on the date the EC came to be granted in the Project Proponent’s favour.

v. The aforementioned is corroborated from the information received from the UPPCB on 29.08.2025 (after the grant of EC dated 11.08.2025 in favour of the Project Proponent) pursuant to an RTI request filed by the Project Proponent. In its information, the UPPCB has clearly stated there were only five “existing” TDSF’s in the State of Uttar Pradesh as on 29.08.2025, and the Appellant’s facility does not find mention in the said list. A copy of the Information dated 29.08.2025 is attached as **ANNEXURE 2.**

vi. It is submitted that out of these five existing facilities, there are three Secured Landfill projects (similar to the projects of the Appellant and the Project Proponent) to which the requirement of 400kms as per the



OM dated 29.08.2016 would apply, which are: (i) Bharat Oil and Waste Management Limited (at Kanpur), (ii) UP Waste Management Project (at Kanpur), and (iii) Industrial Infrastructure Service (India) Limited (at Unnao). The other two projects consist of a Secured Landfill and an Incinerator, to which the OM dated 29.08.2016 is inapplicable and are not relevant for the present case.

- vii. The requirement for the Project Proponent's site to observe a distance of 400kms was to be considered vis-à-vis only the aforementioned three "existing" facilities, and not with the project site. Therefore, the existence of the Appellant's non-existing site at 39kms from the Project Proponent's site does not violate this requirement.
- viii. Furthermore, it is submitted that the grant of EC in favour of the Project Proponent adhered to the minimum distance requirement of 400km in relation to the three "existing" facilities. In this regard, it is submitted that: (i) the Bharat Oil and Waste Management Limited (at Kanpur) is located at a distance of 409 kms from the Project Proponent's site, (ii) the UP Waste Management Project (at Kanpur) is located at 424 kms from the Project Proponent's site and (iii) the Industrial Infrastructure Service (India) Limited (at Unnao) facility is located at 436 kms from the Project Proponent's site. A certificate issued by the RTO, Amroha, Uttar Pradesh certifying the same is attached as **ANNEXURE 3**.

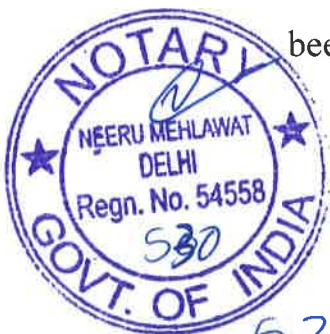


*[Handwritten Signature]*

ix. A conspectus of the above fact's shows that neither did the Project Proponent file a false affidavit to this effect before the Expert Committee nor is there a breach of this requirement in the facts of the present case. The site of the Project Proponent is more than 400 kms from all three "existing" facilities as stated above.

**B. THE APPELLANT FILED FALSE DOCUMENTS WITH UPPCB TO SURREPTITIOUSLY OBTAIN THE CTO:**

- i. It is submitted that the Appellant herein is guilty of abuse of process of law and has approached this Hon'ble Tribunal with unclean hands. It is submitted that the Appellant had applied for getting the CTO on 31.07.2025 with the UPPCB. That while the Appellant's request for grant of CTO was pending, the Respondent No. 1 was pleased to grant EC in favour of Respondent No. 2 on 11.08.2025.
- ii. Thereafter, though UPPCB granted CTO in favour of the Appellant on 08.10.2025, yet the UPPCB subsequently constituted a committee and inspected the Appellant's site on 15.12.2025 where it found serious environmental lapses and gross violation of the conditions that had been imposed upon the Appellant at the time of grant of EC.



530

iii. That the said Committee found that the Appellant had submitted false documents and made fabricated statements in its application to them based on which UPPCB had granted CTO in favour of the Appellant. In light of the above violations, UPPCB issued a show cause notice dated 31.12.2025 to the Appellant primarily on the following issues:

1. That no disposal was taking place from the Appellant's site as on date;
2. That no precautions were being taken for storage of Hazardous Waste;
3. That no proper flowing was done where the Hazardous Waste was being stored;
4. That no multi effective evaporator for leachet disposal had been installed;
5. No green belt had been developed;
6. That serious violations oof the EC conditions were found; and
7. The Appellant had obtained consent under the Air Act and Water Act based on false documents.



A handwritten signature in blue ink, appearing to be "Anup".

A copy of the Show Cause Notice dated 31.12.2025 is attached as **ANNEXURE 4.**

- iv. Having received no response from the Appellant, the UPPCB re-inspected the Appellant's site on 17.01.2026 and the violations found during the prior inspection conducted on 15.12.2025 continued. As such, the UPPCB vide letter dated 23.01.2026 revoked the CTO granted in favour of the Appellant. A copy of the letter dated 23.01.2026 is attached as **ANNEXURE 5.**

**C. THE RESPONDENT NO. 2 HAS A VALID CTO IN ITS FAVOUR:**

- i. That after the EC was granted in favour of the Respondent No. 2 on 11.08.2025, the Respondent No. 2 applied for grant of CTO in its favour. That thereafter, the UPPCB granted CTO in favour of the Respondent on 02.02.2026. A copy of the CTO granted in favour of the Respondent is attached as **ANNEXURE 6.**
- ii. It is imperative to note that UPPCB had revoked the Appellant's CTO on 23.01.2026, and the said CTO remained revoked on the date the CTO came to be granted in favour of the Respondent No. 2 on 02.02.2026. In fact, to the best of the Deponent's knowledge,



the Appellant's CTO remains revoked even on the date of filing the present Affidavit.

- iii. Despite receipt of a valid CTO dated 02.02.2026, UPPCB on 23.02.2026 astonishingly revoked the Respondent No. 2's CTO without giving any show-cause notice. That being aggrieved by this unilateral and arbitrary act of the UPPCB, the Respondent No. 2 approached the Hon'ble Allahabad High Court, Lucknow Bench on 26.02.2026 challenging the revocation of its CTO by UPPCB on 23.02.2026.
- iv. That vide Order dated 10.03.2026, the Hon'ble High Court was pleased to set aside the revocation dated 23.02.2026 being in contravention of law and directed UPPCB to reconsider the Respondent No. 2's application for grant of CTO in its favour as per law within a period of six weeks. Additionally, the Hon'ble High Court was pleased to direct UPPCB to grant an opportunity of being heard to the Respondent No. 2 in case UPPCB were to decline the Consent of the Respondent No. 2. A copy of the Order dated 10.03.2026 is attached as **ANNEXURE 7**.



It is submitted that the period of six weeks expired on 24.04.2026 and there was no decision from UPPCB rejecting the Respondent

No. 2's application seeking grant of CTO in its favour. Neither had UPPCB approached the Hon'ble High Court seeking an extension of the period of six weeks that stood expired on 24.04.2026, nor had UPPCB challenged the said Order before the Division Bench of the Hon'ble High Court. As such, the said Order and the directions contained therein have attained finality, and in the absence of any communication from UPPCB rejecting the Respondent No. 2's pending application seeking grant of CTO in its favour, the only logical conclusion is that the Respondent No. 2's application seeking grant of CTO from the UPPCB stands allowed by operation of law.

- vi. As such, based on the above facts, since the Respondent No. 2 is an "existing facility", no fresh CTO can be done in favour of the Appellant since doing so will be in clear violation of the 400 kms distance criteria as set out in the OM dated 29.08.2016. The Appellant's site cannot be permitted to operate since it is located within 39 kms of the Respondent No. 2's existing facility.

3. The documents sought to be placed on record are essential for this Hon'ble Tribunal to appreciate the true factual matrix to assess the *bona fides* of the Appellant.



4. The present Affidavit has been filed *bona fide*, in the interest of justice and with a view to assist this Hon'ble Tribunal in adjudication of the present case.
5. That I have read and understood the contents of the present affidavit and state that the above is based on the records of the Respondent No. 2 which I believe to be true and correct.
6. That the accompanying annexures are true and correct copies of their respective originals.

  
I Identified the deponent who  
has signed in my presence

**VERIFICATION**

I, the abovenamed Deponent do hereby verify that the contents of Para 1-6 of my affidavit are true and correct to the best of my knowledge and belief and that no part of it is false and nothing material has been concealed therefrom.

**15 MAY 2026**

Verified at New Delhi on this    day of May 2026.

  
**DEPONENT**

  
**DEPONENT**



**ATTESTED**  
  
NOTARY PUBLIC, DELHI  
**15 MAY 2026**

August 29, 2016

OFFICE MEMORANDUM

Sub: Distance criteria for setting up of Treatment Storage and Disposal Facility (TSDF)  
- Clarification reg.


The subject matter of setting up of Treatment Storage and Disposal Facility (TSDF) for hazardous waste has been examined in the Ministry.

2. In this regard, it is to state that Central Pollution Control Board (CPCB) guidance document - "Criteria for Hazardous Waste Landfill" of 2001 prescribes the locational criteria in terms of distance of location of facilities from lake / pond, river, flood plain, highways, public park etc. Copy of the said guidance document is available on CPCB website.

3. In addition, the additional criteria in terms of distance between TSDFs as prescribed by Ministry's O.M. No.12-30/2013-HSMD dated 20/06/2013 shall also be adhered to for setting up of new projects of common TSDF for hazardous waste in the country. The O.M. mandates that the new project of common treatment facilities within a distance of 400 km radius of the existing TSDFs for hazardous wastes is not permissible.

4. The copy of the O.M. is enclosed herewith for reference.

*Encl: as above*

  
(Bishwanath Sinha)  
Joint Secretary to the Government of India

**Chairman**  
All SPCBs / PCC as per list enclosed

Copy to: The Chairman, Central Pollution Control Board, New Delhi

**ANNEXURE- 1**

F.No.23-122/2016-HSMD

Government of India

Ministry of Environment, Forest and Climate Change

(HSM Division)

\*\*\*\*\*

August 29, 2016

**OFFICE MEMORANDUM**

Sub: Distance criteria for setting up of Treatment Storage and Disposal Facility

(TSDF) -Clarification reg.

The subject matter of setting up of Treatment Storage and Disposal Facility (TSDF) for hazardous waste has been examined in the Ministry.

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3. In addition, the additional criteria in terms of distance between TSDFs as prescribed by Ministry's O.M. No. 12-30/2013-HSMD dated 20/06/2013 shall also be adhered to for setting up of new projects of common TSDF for hazardous waste in the country. The O.M. mandates that the new project of common treatment facilities within a distance of 400 km radius of the existing TSDFs for hazardous wastes is not permissible.
4. The copy of the O.M. is enclosed herewith for reference.

// TRUE TRANSLATION COPY //

Encl: as above

**(Bishwanath Sinha)**

Joint Secretary to the Government of India

**Chairman**

All SPCBs / PCC as per list enclosed

Copy to: The Chairman, Central Pollution Control Board, New Delhi

// TRUE TRANSLATION COPY //



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010  
 Phone: 2720831, 2720828 Fax: 0522 - 2720764  
 Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं०..... H39117..... /सी-2/..... सामान्य-344/25/RTI/25 दिनांक..... 29/08/25

सेवा में,

श्री सुदर्शन मित्तल,  
 शाहपुर फगोटा-245101

पंजीकृत/समयबद्ध

विषय: सूचना का अधिकार, अधिनियम-2005 के अन्तर्गत मांगी गई सूचना के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सूचना का अधिकार अधिनियम-2005 के अधीन सूचना उपलब्ध कराये जाने के सम्बन्ध में अपने आर.टी.आई आवेदन रजिस्ट्रेशन संख्या DSPCB/R/2025/60387 दिनांक 12.08.2025 जोकि अधोहस्ताक्षरी को ऑनलाइन के माध्यम से प्राप्त हुआ, का सन्दर्भ ग्रहण करने का कष्ट करें। आप द्वारा चाही गयी वांछित सूचना का विवरण निम्नवत् है:-

मांगी गई सूचना	वांछित सूचना
राज्य पर्यावरण नियंत्रण बोर्ड द्वारा उत्तर प्रदेश में कुल TSDF (ट्रीटमेंट, स्टोरेज और डिस्पोजल फैसिलिटीज) साइटों की संचालन अनुमति एवं संख्याओं का विवरण।	उत्तर प्रदेश राज्य में कुल 05 टी0एस0डी0एफ0 (ट्रीटमेंट, स्टोरेज और डिस्पोजल फैसिलिटीज) उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त कर संचालित है।

"उ0प्र0 में सूचना का अधिकार अधिनियम के अन्तर्गत आवेदनों/प्रथम अपीलो का आनलाइन प्राप्त कर निस्तारित किये जाने हेतु एक वैब पोर्टल <https://rtionline.up.gov.in> विकसित किया गया है। भविष्य में जनसूचना के लिए आवेदन/प्रथम अपील करने हेतु आप उक्त वैब पोर्टल का उपयोग कर सकते हैं।"

यदि आप उपयुक्त विनिश्चय से क्षुब्ध हैं तो आप सूचना का अधिकार अधिनियम, 2005 की धारा-19 (1) के अधीन इस पत्र के प्राप्त होने के दिनांक से 30 दिन के अन्दर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका पता निम्नवत् है:-

श्री रामगोपाल, मुख्य पर्यावरण अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0-12 वी, विभूति खण्ड, गोमती नगर लखनऊ-226010

भवदीय,

Digitally signed by  
 Shnu Sonkar  
 Date: 29-08-2025  
 14:31:24

जनसूचना अधिकारी-वृत्त-2

D1-A Details on disposal of Hazardous Waste in Common TSDF(s)														
S. No	Name and Address of the TSDF/Common Incinerator	Quantity in Stock at the beginning of the year(MT)		*Quantity of Hazardous Waste Received (MT)		Quantity of Hazardous Waste Disposed (MT)		Quantity in Stock at the end of the year (MT)		Cumulative HW disposed by the end of financial year (MT)		Capacity		
		Landfillable	Incinerable	For landfill	For Incineration	For landfill	Quantity Incinerated	Landfillable	Incinerable	SLF	Incinerator	Incinerator (MT/H)	Incinerator (Kcal)	Landfill (MT/A)
	83	84	85	86	87	88	89	90	91	92	93	94	95	96
1	Bharat Oil & Waste Management Ltd. Gata No 672, Kumbhi Akabarpur Kanpur Dehat	1294.6	379.7	23335.155	7558.123	24624.3730	7756.749	5.397	181.055	212284.707	73522.769	2	7.5 x 10 <sup>6</sup> Kcal/h	20000 (LAT)
2	UP Waste Management Project, Kanpur Dehat	0.0	106.2	70,575.76	5353.451	100,497.42	5,270.05	225.463	189.536	580045.984	65936.753	2	5500	246204
3	Industrial Infrastructure Services (India) Ltd, LTP Banthar, Unnao	0.0	0.0	8167	0	8167		0	0	84957	0	0	0	275000 cubic meter
4	Bharat Oil Company (India) Regd., E-18, Site-IV, Sahibabad, Ind. Area. Ghaziabad	0.0	31.2	NA	623.134	NA	654.286	NA	Nil	0	0	0.250MT / H		0
5	M/s Sheetal Waste Management Project, D-26, Industrial Area Sikandraba, District Bulandshahar	0	693.4715	0	2275.80756	0	2529.65612	0	439.62294	0	0	0.83	0	0
	<b>Total</b>	<b>1294.6</b>	<b>1210.5</b>	<b>102077.914</b>	<b>15810.5</b>	<b>133288.8</b>	<b>16210.7</b>	<b>230.9</b>	<b>810.2</b>	<b>877287.7</b>	<b>139459.5</b>	<b>4.8</b>	<b>5500.0</b>	<b>246204.0</b>

## ANNEXURE- 2

## UTTAR PRADESH POLLUTION CONTROL BOARD

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow-226010

Phone: 2720831, 2720828 Fax: 0522-2720764

Email: info@uppcb.in Web Site : [www.uppcb.in](http://www.uppcb.in)

Ref. No.: H32117/C-2/Gen-344/25/RTI/25

Dated: 29/08/2025

Registered / Time-bound

To,

Shri Sudarshan Mittal,  
Shahpur Phagota – 245101.Subject: **Regarding the information sought under the Right to Information Act, 2005.**

Sir,

Please refer to your RTI application bearing Registration Number DSPCB/R/2025/60387, dated 12.08.2025 which was received by the undersigned via online mode regarding the provision of information under the Right to Information Act, 2005, concerning the subject matter mentioned above. The details of the requested information are as follows: -

Requested Information	Desired Information
Details regarding the number of TSDF (Treatment, Storage, and Disposal Facilities) sites and their	In the state of Uttar Pradesh, a total of 05 T.S.D.F. (Treatment, Storage, and Disposal Facilities) are

operational permits in Uttar Pradesh, as issued by the State Environment Control Board.	operational, having obtained consent from the Uttar Pradesh Pollution Control Board.
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A web portal, <https://rtionline.up.gov.in>, has been developed in Uttar Pradesh for the online receipt and disposal of applications and first appeals filed under the Right to Information Act. In the future, you may use the aforementioned web portal to file applications for public information or to submit first appeals.

If you are aggrieved by the decision, you may file an appeal before the First Appellate Authority under Section 19(1) of the Right to Information Act, 2005, within 30 days from the date of receipt of this letter. The address of the First Appellate Authority is as follows: -

Shri Ramgopal, Chief Environment Officer, U.P. Pollution Control Board, TC-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010.

Sincerely,  
Sd/-,  
Digitally signed by Shnu Sonkar  
Date: 29-08-2025  
14:31:24  
Public Information Officer- Circle-2

**D1-A Details on disposal of Hazardous Waste in Common TSDF(s)**

S. No.	Name and Addresses of the TSDF/ Common Incinerator	Qty in stock at the begging of the year (MT)		Quantity of Hazardous Waste Received (MT)		Quantity of Hazardous Waste Disposed (MT)	
		Land-fillable	Incinerable	For Landfill	For Incineration	For Landfill	For Incinerated
		83	84	85	86	87	88
1.	Bharat Oil & Waste Management Ltd. Gata No. 672, Kumbhi Akabarpur, Kanpur Dehat	1294.6	379.7	23335.155	7558.123	24624.3730	7756.749
2.	UP Waste Management Project Kanpur Dehat	0.0	106.2	70575.76	5353.451	110497.42	5270.05
3.	Industrial Infrastructure Services Ltd. Banthar Unnao	0.0	0.0	8167	0	8167	
4.	Bharat Oil Company Regd, E-18, Site-IV, Sahibabad, Ind. Area, Ghaziabad	0.0	31.2	NA	623.134	NA	645.286
5.	M/s Sheetal Waste Management Project, D-26 Ind. Area, Sikandarabad Bulandshahar	0	693.4715	0	2275.80756	0	2529.65612
<b>Total</b>		1294.6	1210.5	102077.	15810.5	133288.	16210.

// TRUE TRANSLATION COPY //

			914		8	7
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**D1-A Details on disposal of Hazardous Waste in Common TSDF(s)**

S. No.	Qty. in Stock at the end of year (MT)		Cumulative HW disposed by the end of financial year (MT)		Capacity		
	Land-fillable	Incinerable	SLF	Incinerator	Incinerator MT/H	Incinerator Kcal	Land fill MT/A
	90	91	92	93	94	95	96
1.	5.397	181.055	212284.707	73522.769	2	7.5x10 <sup>6</sup> Kcal/h	20000 LAT
2.	225.463	189.536	580045.984	65936.753	2	5500	246204
3.	0	0	84957	0	0	0	275000 M <sup>3</sup>
4.	NA	Nil	0	0	0.250 MT/H		0
5.	0	439.62294	0	0	0.83	0	0
<b>Total</b>	230.9	810.2	877287.7	139459.5	4.8	5500.0	246204.0

क्षेत्रीय परिवहन कार्यालय, अमरोहा, उत्तर प्रदेश

पत्र संख्या: 2798 /आर.टी.ओ./2025

दिनांक 25/08/2025

प्रति,

पुष्कर मित्तल ( सी. ई. ओ. )

बिन वेस्ट मैनेजमेंट प्रा. लि.

हसनपुर, अमरोहा

विषय : आपकी इकाई से विभिन्न TSDF इकाइयों की दूरी की जानकारी संबंधी।

संदर्भ : आपका पत्र दिनांक 11.08.2025

महोदय,

आपके उपरोक्त संदर्भित पत्र के माध्यम से प्राप्त अनुरोध के संबंध में सूचित किया जाता है कि आपकी इकाई से निम्नलिखित पूर्व में स्थापित ( TSDF ) इकाइयों की सड़क मार्ग द्वारा दूरी, विभागीय अभिलेखों एवं मानचित्र के आधार पर इस प्रकार प्रमाणित की जाती है :

1. **Bharat Oil & Waste Management Ltd., Kanpur Dehat (209101)**

दूरी - 409 ( चार सौ नौ ) किलोमीटर -N H. 19, द्वारा

2. **UP Waste Management Project, Kanpur Dehat (209101)**

दूरी - 424 ( चार सौ चौबीस ) किलोमीटर- N H. 9, द्वारा

3. **Industrial Infrastructure Service (India) Ltd., Banthar, Unnao (209862)**

दूरी - 436 ( चार सौ छत्तीस ) किलोमीटर- N H. 9 द्वारा

उक्त दूरी केवल सड़क मार्ग के आधार पर प्रमाणित की गई है तथा यह विभागीय स्तर पर उपलब्ध अभिलेखों एवं सर्वेक्षण पर आधारित है।

क्षेत्रीय परिवहन अधिकारी  
A.R.T.O. (E)  
AMROHA

## ANNEXURE- 3

**Regional Transport Office, Amroha, Uttar Pradesh**

Letter No.: 2798/R.T.O./2025

Dated: 25/08/2025

To,

Pushkar Mittal (C.E.O.),  
Win Waste Management Pvt. Ltd.,  
Hasanpur, Amroha.

Subject: **Information regarding the distance of various TSDF units from your unit.**

Reference: Your letter dated 11.08.2025.

Sir,

With regard to your request received vide your above referenced letter, it is hereby informed that it is hereby certified, based on departmental records and maps, that the road distance from your unit to the following previously established TSDF units is as follows:

1. Bharat Oil & Waste Management Ltd., Kanpur Dehat (209101)  
Distance - 409 (four hundred and nine kilometers)- NH. 19, by
2. UP Waste Management Project, Kanpur Dehat (209101)  
Distance -424- (Four Hundred and Twenty Four) Kilometers-NH-9 by
3. Industrial Infrastructure Service (India) Ltd., Banthar,  
Distance-436 (Four Hundere and Thirty Six) Kilometers-NH-9, By

The said distance has been certified solely on the basis of the road route and is based on records and surveys available at the departmental level.

Sd/-  
Regional Transport Officer,  
Amroha



सदरभ सं०-136299

/सी-7/एनओसी-693/2025

दिनांक - 31-12-25

पंजीकृत

सेवा में,

मै० सगम मेडिसर्व प्रा०लि०,

ग्राम-खरपडी, तहसील-हसनपुर,  
जिला अमरोहा।

मो० न० 01342-260434

यह कि मै० सगम मेडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा का निरीक्षण उ०प्र० प्रदूषण नियंत्रण बोर्ड मुख्यालय के कार्यालय जाप दिनांक 04.12.2025 द्वारा गठित समिति के सदस्यों द्वारा दिनांक 15.12.2025 को किया गया। उक्त निरीक्षण के दौरान श्री रंजीत कुमार प्रोजेक्ट मैनेजर उपस्थित थे।

यह कि इकाई मै० संगम मेडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा को उ०प्र० प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 06.11.2018 द्वारा सशर्त स्थापनार्थ सहमति एवं राज्य स्तरीय पर्यावरणीय इम्पैक्ट असेसमेंट समिति के पत्र दिनांक 28.01.2020 द्वारा पर्यावरणीय स्वीकृति निर्गत की गई है। उक्त स्थापनार्थ सहमति एवं पर्यावरणीय स्वीकृति Landfillable waste (DLF) 36000 MTA, Landfill after treatment (LAT)-24000 MTA, Incinerable waste - 20000 MTA, Waste Co-Processing-40000 MTA and E-waste processing - 6000 MTA हेतु मान्य थी।

यह कि इकाई मै० संगम मेडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा द्वारा राज्य बोर्ड के पत्र दिनांक 08.10.2025 द्वारा आनलाइन कन्सेन्ट मैनेजमेंट मॉनीटरिंग पोर्टल के माध्यम से Landfillable waste (DLF) 36000 MTA, Landfill after treatment (LAT)-24000 MTA एवं Co-Processing-40000 MTA हेतु सशर्त सहमति जल, वायु तथा प्राधिकार निर्गत किया गया है।

यह कि बोर्ड मुख्यालय द्वारा गठित समिति के द्वारा किये गये निरीक्षण दिनांक 15.12.2025 के दौरान इकाई में प्रोसेसिंग कार्य किया जाता नहीं पाया गया तथा उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में किसी भी इकाई से अनुबन्ध नहीं किये जाने के कारण परिसकटमय अपशिष्ट का एकत्रण एवं निस्तारण नहीं किया जा रहा है।

यह कि उक्त निरीक्षण दिनांक 15.12.2025 के दौरान इकाई में स्थित Pre-processing for co-processing, storage and stabilization हेतु स्थापित 03 कवर्ड शेड में एसिड प्रूफ प्ररकुलेशन प्रूफ सीलिंग की व्यवस्था नहीं पाई गई जिससे परिसकटमय अपशिष्ट के भण्डारण से लिचेट के ग्राउण्ड वाटर तथा मृदा के कन्टामिनेशन की प्रबल संभावना है। उक्त के अतिरिक्त stabilization shed में स्थित 03 मिक्सिंग बिन/स्टोरेज चैम्बर के माप, डिजाइन डिटेल की जानकारी नहीं उपलब्ध कराई गई। इकाई स्थल पर मैटेरियल मुवमेंट तथा इर्मजेन्सी/हैजार्डस कन्डीशन हैंडलिंग हेतु कोई पक्का स्थल नहीं बनाया गया।

यह कि उक्त निरीक्षण के दौरान परिसकटमय अपशिष्ट के पृथक्कीकरण हेतु व्यवस्था स्थापित नहीं पाई गई तथा उपस्थित प्रतिनिधि द्वारा उक्त के संवधान में अवगत नहीं कराया गया। उक्त के साथ-साथ इकाई के पर्यावरणीय स्वीकृति के अनुसार मल्टी इफेक्ट इवापोरेटर स्थापित नहीं किया गया है तथा उक्त के स्थान पर सोलर इवापोरेशन की व्यवस्था की गई है। इकाई में स्थित 20 कै०वी०ए० डी०जी० सेट पर मानकों के अनुरूप चिमनी स्थापित नहीं की गई है। इकाई द्वारा मानकों के अनुरूप ग्रीन बेल्ट स्थापित नहीं की गई है तथा मौके पर अहस्ताक्षरित ले-आउट प्लान प्रस्तुत किया गया जिसमें इक्वीपमेंट/ई०टी०पी०/ग्रीन बेल्ट/एम०ई०ई०/ई-वेस्ट रिसाइक्लिंग फैसिलिटी की स्थापना हेतु स्थान चिन्हित नहीं किये गये हैं।

क०प०उ०

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 &amp; 2720681 - Fax: 0522 - 2720764

Email: info@uppcb.in - Web Site: [www.uppcb.in](http://www.uppcb.in)

उक्त से स्पष्ट है कि इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम खरपडी, तहसील हसनपुर, जिला अमरोहा द्वारा बोर्ड से निर्गत सशर्त स्थापना संहति तथा राज्य स्तरीय पर्यावरणीय इकाई प्रसम्भ समिति द्वारा निर्गत पर्यावरणीय स्वीकृति की शर्तों का नहीं किया गया है तथा पूर्ण कार्य किए जाने पर गलत दस्तावेज बोर्ड में प्रस्तुत करते हुए सशर्त सहमति जल/वायु तथा प्राधिकार प्राप्त किए गए हैं।

अतः उपरोक्त को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण नियंत्रण तथा नियंत्रण) अधिनियम, 1974 की धारा-33(ए) सपटित 27(2) के अन्तर्गत प्राप्त शक्तियों के अन्तर्गत इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा को निम्न कारण बताओ नोटिस जारी किये जाते हैं-

1. यह कि क्यों न इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा के पक्ष में बोर्ड के पत्र सं०-245781/UPPCB Bijnor(UPPCBRO) CTO both Amroha 2025 दिनांक 08.10.2025 द्वारा निर्गत सशर्त सहमति जल/वायु एवं प्राधिकार को तत्काल प्रभाव से रद्द कर दिया जाये।
2. यह कि क्यों न इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा के संचालन को रोकें जाने हेतु बन्दी आदेश जारी कर दिये जाये।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाये कि इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा के संचालन से सम्बद्ध समस्त विद्युत कनेक्शन एवं जल आपूर्ति कनेक्शन को तत्काल प्रभाव से रोक दिया जाये।

इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा को निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिन के अन्दर बाईं मुख्यालय प्रेषित करना सुनिश्चित करे। निर्धारित समयवधि में स्पष्टीकरण प्राप्त न होने अथवा सतार्थजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए उद्योग के विरुद्ध पर्यावरणीय अधिनियम के अन्तर्गत कार्यवाही प्रारम्भ कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

भवदीय,

Digitally signed by  
RAM GOPAL

Date: 31-12-2025

मुख्य पर्यावरण अधिकारी, जल-7

सलगनक-यथोपरि।

प्रतिलिपि:

1. जिलाधिकारी, अमरोहा को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, विजनौर को इस आशय के साक्ष्य प्राप्त कि इकाई मै० सगम मेंडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा को कारण बताओ नोटिस की प्रति हस्तगत कराते हुए पावती एवं उक्त निर्देशों के क्रम उद्योग का निरीक्षण कर ससमय निरीक्षण आख्या स्पष्ट सस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित कर।

**ANNEXURE- 4****UTTAR PRADESH POLLUTION CONTROL BOARD**

Ref. No.: H36294/C-7/N.C.O.-693/2025

Dated: 31-12-25

Registered

To,

M/s Sagam Mediserv Pvt. Ltd.,  
Village - Kharpadi, Tehsil - Hasanpur,  
District - Amroha.  
Phone No.: 01342-260434.

That an inspection of M/s Mediserv Pvt. Ltd., Village Kharpadi, Tehsil Hasanpur, District Amroha, was conducted on 15.12.2025, by members of the committee constituted vide Office Memorandum dated 04.12.2025, issued by the Headquarters of the Uttar Pradesh Pollution Control Board. Mr. Ranjit Kumar, Project Manager, was present during the said inspection.

That the unit, M/s Sangam Mediserv Pvt. Ltd., Village-Kharpadi, Tehsil-Hasanpur, District-Amroha, has been issued a Conditional Consent for Establishment vide the letter of the U.P. Pollution Control Board dated 06.11.2018, and an Environmental Clearance vide the letter of the State Environmental Impact Assessment Committee dated 28.01.2020. The aforementioned Consent to Establish and Environmental Clearance were valid for the following capacities: Landfillable Waste (DLF) – 36,000 MTA; Landfill after Treatment (LAT) – 24,000 MTA; Incinerable Waste –

20,000 MTA; Waste Co-processing – 40,000 MTA; and E-waste Processing – 6,000 MTA.

That the unit, M/s Sangam Mediserv Pvt. Ltd., situated at Village Kharpadi, Tehsil Hasanpur, District Amroha, has been issued a conditional 'Consent' (under the Water and Air Acts) and 'Authorization' by the State Board vide its letter dated 08.10.2025 through the Online Consent Management and Monitoring Portal for the following capacities: Landfillable Waste (DLF) 36,000 MTA; Landfill after Treatment (LAT) 24,000 MTA; and Co-processing 40,000 MTA.

That, during the inspection conducted on 15.12.2025 by the committee constituted by the Board Headquarters, no processing activity was found to be taking place at the unit. Furthermore, the representative present informed that, due to the absence of any current contractual agreements with any unit, the collection and disposal of hazardous waste are not being carried out.

That during the said inspection conducted on 15.12.2025, arrangements for acid-proof and percolation-proof flooring were not found in the three covered sheds established within the unit for pre-processing, storage, and stabilization purposes related to co-processing. Consequently, there is a strong possibility of groundwater and soil contamination by leachate resulting from the storage of hazardous waste. In addition to the above, information regarding the

dimensions and design details of the three mixing bins/storage chambers located in the stabilization shed has not been provided. No designated site has been constructed at the unit premises for material movement or for handling emergency/hazardous conditions.

That, during the said inspection, no arrangement was found to have been established for the segregation of hazardous waste, nor was any information regarding the same provided by the representative present. In addition to the foregoing, a Multi-Effect Evaporator has not been installed in accordance with the environmental clearance granted to the unit. Furthermore, arrangements for solar evaporation have been made at the aforementioned location. A chimney conforming to the prescribed standards has not been installed on the 20 kVA DG set located within the unit. The unit has not established a green belt in accordance with the prescribed standards, and an unsigned layout plan was submitted at the site, in which sites have not been identified for the establishment of equipment, E.T.P., Green Belt, M.E.E., and E-waste recycling facilities.

It is evident from the foregoing that the unit, M/s Sangam Mediserv Pvt. Ltd. (Village Kharpadi, Tehsil Hasanpur, District Amroha), has failed to comply with the conditions stipulated in the Conditional Consent to Establish issued by the Board, as well as the conditions of the Environmental Clearance issued by the State-Level Environmental Committee. Furthermore, in order to carry out the

entire operations, the unit obtained the Conditional Consents under the Water and Air Acts, along with the necessary Authorization, by submitting fraudulent documents to the Board.

Therefore, in view of the foregoing and subsequent to the approval of the Competent Authority, and in exercise of the powers conferred under Section 33(A) read with Section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974, the following Show Cause Notice is hereby issued to the upgraded unit, M/s Sangam Mediserv Pvt. Ltd., Village Kharpadi, Tehsil-Haranpur, District Amroha: -

1. That why not the unit M/s Sangam Mediserv Pvt. Ltd., Village Kharpadi, Tehsil-Hasanpur District Amroha, the conditional consent issued by the Board's letter No. 245781/ UPPCB Bijnor (UPPCBRO) CTO both Amroha 2025 dated 08.10.2025 in favor of Water / Air and Authority should be quashed with immediate effect.
2. Why an order for the closure of the unit, M/s Sangam Mediserv Pvt. Ltd., Village Kharpadi, Tehsil Hasanpur, District Amroha, should not be issued to halt its operations.
3. Why should the competent authorities not be required to immediately suspend, with immediate effect, all electricity and water supply connections associated with the operations of the unit M/s Sangam Mediserv, Village Kharpadi, Tehsil Hasanpur, District Amroha.

M/s Sangam Mediserv Pvt. Ltd., Village-Kharpadi, Tehsil-Hasanpur, District Amroha, is hereby directed to ensure that its clarification regarding the aforementioned instructions is submitted to the Board Headquarters within 15 days. In the event that a clarification is not received within the stipulated timeframe, or if a satisfactory response is not provided, proceedings will be initiated against the industry under the environmental laws in affirmation of the aforementioned directives for which the sole responsibility shall rest with the industry and its owner.

Sd/-,  
Digitally signed by  
RAM GOPAL  
Date: 31.12.2025  
15:15.24  
Public Information Officer- Circle-2

Enclosure: As per above.

Copy forwarded to:

1. Forwarded to the District Magistrate, Amroha, for information.
2. A copy of the Show Cause Notice issued to the unit M/s Sangam Mandiserv Pvt. Ltd., Village-Kharpadi, Tehsil-Hasanpur, District-Amroha, is hereby forwarded to the Regional Officer, Uttar Pradesh Pollution Control Board, Bijnour. The Regional Officer is directed to ensure that an acknowledgment of receipt is obtained and, in compliance with the aforementioned directive, to conduct an inspection of the industrial unit and submit the inspection report complete with clear recommendations to the Board Headquarters in a timely manner.

// TRUE TRANSLATION COPY //



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD



संख्या सं०-437-064/सी-7/एन03ओ0सी0-093/2025

दिनांक:-23/01/26

पंजीकृत

सेवा में,

मैसर्स रागम मेडीसर्व प्रा0लि0,  
ग्राम-खरपड़ी तहसील-हरानपुर,  
जिला-अमरोहा।  
मोबाइल नं०- 91342 - 260434

यह कि इकाई रागम मेडीसर्व प्रा0लि0, ग्राम-खरपड़ी तहसील-हरानपुर, जिला-अमरोहा के विरुद्ध बोर्ड के पत्र संख्या-एच-30290/सी-7/एन03ओ0सी0-093/2025 दिनांक 31.12.2025 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण), अभिनियम-1974 की धारा-33ए संपठित 27(2) के अन्तर्गत कारण बताओ नोटिस जारी किया गया है।

यह कि बोर्ड द्वारा जारी उक्त कारण बताओ नोटिस दिनांक 31.12.2025 के क्रम में इकाई द्वारा कोई प्रत्यावेदन बोर्ड में प्राप्त नहीं हुआ है। क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा उक्त कारण बताओ नोटिस के क्रम में इकाई का निरीक्षण 17.01.2026 को किया गया। उक्त निरीक्षण में श्री दिलावाग कौशिक, डिप्टी मैनेजर उपस्थित थे। निरीक्षण के समय प्रोसेसिंग का कार्य होता नहीं पाया गया।

यह कि उक्त निरीक्षण दिनांक 17.01.2026 के दौरान कारण बताओ नोटिस दिनांक 31.12.2025 में वर्णित निम्न बिन्दुओं का अनुपालन नहीं पाया गया-

1. इकाई द्वारा Stabilization shed में स्थित 03 मिथिसंग विन्स/स्टोरेज चैम्बर के माप, डिजाइन डिटेल की जानकारी नहीं उपलब्ध कराई गई।
2. इकाई स्थल पर गैटेरियल मूवमेन्ट तथा इमरजेंसी/हैजार्डस कन्डीशन हेण्डलिंग हेतु कोई पक्का स्थल नहीं बनाया गया है।
3. परिसकटमय अपशिष्ट के पृथक्कीकरण हेतु व्यवस्था स्थापित नहीं पायी गयी।
4. इकाई के पर्यावरणीय स्वीकृति के अनुसार मल्टीइफेक्ट इवापोरेटर स्थापित नहीं किया गया है।
5. इकाई द्वारा मानको के अनुरूप ग्रीन बेल्ट स्थापित नहीं की गयी है। निरीक्षण दिनांक 17.01.2026 के समय इकाई प्रतिनिधि द्वारा अवगत कराया गया कि दिनांक-13.01.2026 एच 14.01.2026 को इकाई परिसर में लगभग 4000 वर्ग मीटर में 500 फीटलर के 6-7 फीट की ऊँचाई के पौध के रोपड़ का कार्य किया गया है। इकाई के पक्ष में निर्गत पर्यावरणीय स्वीकृति में इकाई का कुल क्षेत्रफल 38870 वर्ग मीटर अंकित है, जिसके सापेक्ष अद्यतन तक ग्रीन बेल्ट मात्र 4000 वर्ग मीटर है जबकि बोर्ड द्वारा जारी निर्देशों के अनुसार कुल क्षेत्रफल का 33 प्रतिशत ग्रीन बेल्ट स्थापित किया जाना निर्देशित है।
6. इकाई द्वारा इवोपमेट/ ई0टी0पी0/ ग्रीनबेल्ट/एम0ई0ई0/ ई0वेस्ट रिसाइकलिंग फॉसिलिटी की स्थापना हेतु स्थान चिन्हित किये जाने सम्बन्धी हस्ताक्षरित ले-आउट प्लान प्रस्तुत नहीं किया गया है।

यह कि उक्त से स्पष्ट है कि इकाई द्वारा उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 06.11.2018 द्वारा सशर्त स्थापनार्थ सहमति एच राज्य स्तरीय पर्यावरणीय इम्पैक्ट अससेसमेंट समिति के पत्र दिनांक 28.01.2020 द्वारा पर्यावरणीय स्वीकृति एच बोर्ड के पत्र दिनांक 31.12.2025 द्वारा जारी कारण बताओ नोटिस में निर्गत निर्देशों का अधरश अनुपालन सुनिश्चित नहीं किया गया है तथा अपूर्ण कार्य किये जान एच गलत दस्तावेज बोर्ड में प्रस्तुत करते हुए सशर्त सहमति जल/वायु तथा प्राधिकार प्राप्त किया गये है।

...2/-

(2)

अतः उपरोक्त को दृष्टिगत रखते हुए वार्ड को प्रदत्त शक्तियों के अधीन सक्षम अधिकारी के अनुमोदनोपरान्त इकाई मै० संगम मेडिसर्व प्रा०लि०, ग्राम- खरपडी, तहसील-हसनपुर, जिला अमरोहा के विरुद्ध बोर्ड के पत्र संख्या-एच-30299/सी-7/एनओ0र0सी0-093/2025 दिनांक 31.12.2025 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण), अधिनियम-1974 की धारा-33ए संपठित 27(2) के अन्तर्गत जारी कारण बताओ नोटिस की पूर्ति करते हुए निम्नानुसार बन्दी आदेश जारी किये जाते हैं-

- 1 यह कि इकाई मै० संगम मेडिसर्व प्रा०लि०, ग्राम खरपडी, तहसील-हसनपुर, जिला अमरोहा के पक्ष में बोर्ड के पत्र सं०-245781/UPPCB Bijnor (UPPCBRO) CTO both Amroha /2025 दिनांक 08.10.2025 द्वारा निर्गत सशर्त सहमति जल/वायु एवं प्राधिकार को तत्काल प्रभाव से खण्डित किया जाता है।
- 2 यह कि इकाई मै० संगम मेडिसर्व प्रा०लि०, ग्राम खरपडी, तहसील-हसनपुर, जिला अमरोहा के संचालन को रोकें जाने हेतु बन्दी आदेश जारी किये जाते हैं।
- 3 यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि इकाई मै० संगम मेडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा के संचालन से सम्बद्ध समस्त विद्युत कनेक्शनों एवं जल आपूर्ति कनेक्शन को तत्काल प्रभाव से खण्डित कर दिया जायें।

Digitally signed by

RAM GOPAL

Date: 22-01-2026

(18:42:10)

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1 जिलाधिकारी, अमरोहा।
- 2 वरिष्ठ पुलिस अधिक्षक/पुलिस अधिक्षक, अमरोहा।
- 3 अधिशासी अभियन्ता, उत्तर प्रदेश पॉवर कॉरपोरेशन लिमिटेड, अमरोहा।
- 4 क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, विजनौर को इस निर्देश से, प्रेषित कि उद्योग मै० संगम मेडिसर्व प्रा०लि०, ग्राम-खरपडी, तहसील-हसनपुर, जिला अमरोहा के विरुद्ध जारी बन्दी आदेश की प्रति इकाई को प्राप्त कराते हुए, बन्दी आदेश की अनुपालन आख्या 07 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करें।

**ANNEXURE- 5****UTTAR PRADESH POLLUTION CONTROL BOARD**

Ref. No.: H37064/C-7/N.O.C.-603/2025

Dated: 23/01/26

Registered

To,

M/s Sagam Mediserv Pvt. Ltd.,  
Village - Kharpadi, Tehsil - Hasanpur,  
District - Amroha.  
Phone No.: 01342-260434.

That a Show Cause Notice has been issued against the entity Sangam Mediserv Pvt. Ltd., Village-Kharpadi, Tehsil-Hasanpur, District-Amroha, vide the Board's Letter No. H-36299/C-7/N.O.C-093/2025 dated 31.12.2025, under Section 33A read with Section 27(2) of the (Prevention and Control of Pollution) Act, 1974.

That, in pursuance of the aforesaid show-cause notice dated 31.12.2025 issued by the Board, no representation has been received by the Board from the Unit. In pursuance of the aforementioned show-cause notice, an inspection of the unit was conducted on 17.01.2020, by officials of the Regional Office, Uttar Pradesh Pollution Control Board, Bijnor. Mr. Dilbag Kaushik, Deputy Manager, was present during the said inspection. At the time of the inspection, no processing work was found to be underway.

That during the said inspection conducted on 17.01.2020, compliance with the following points enumerated in the Show Cause Notice dated 31.12.2025 was not found.

1. Information regarding the dimensions and design details of the three mixing bins/storage chambers located within the Stabilization Shed of the unit has not been provided.
2. No designated paved area has been constructed at the unit site for material movement or for handling emergency/hazardous conditions.
3. No arrangement was found to be established for the segregation of hazardous waste.
4. A multi-duct evaporator has not been installed in accordance with the unit's environmental clearance.
5. A green belt has not been established by the unit in accordance with the prescribed standards. At the time of inspection on 17.01.2020, the unit representative informed that on 13.01.2026, and 14.0.1.2026, the planting of 500 poplar saplings each 6 to 7 feet in height was carried out within the unit premises, covering an area of approximately 4,000 square meters. The Environmental Clearance issued in favor of the unit records its total area as 38,070 square meters; against this, the green belt established to date measures only 4,000 square meters. However, according to the instructions issued by the Board, it is mandated that a green belt be established covering 33 percent of the total area.

6. The unit has not submitted a signed layout plan identifying the designated sites for the installation of equipment, the E.T.P., the Greenbelt, the M.E.E., and the E-waste recycling facility.

It is clear from the above that the Unit has failed to ensure strict compliance with the instructions issued in the Conditional Consent to Establish granted by the Uttar Pradesh Pollution Control Board vide letter dated 06.11.2018, the Environmental Clearance granted by the State Level Environmental Impact Assessment Committee vide letter dated 28.01.2020, and the Show Cause Notice issued by the Board vide letter dated 31.12.2025. Furthermore, conditional consents pertaining to Water, Air, and Authorization have been obtained by carrying out incomplete work and by submitting erroneous documents to the Board.

Therefore, in view of the foregoing and pursuant to the powers vested in the Board, and following the approval of the Competent Authority, a Show Cause Notice was issued against the unit M/s Sangam Mediserv Pvt. Ltd., Village Kharpadi, Tehsil Hasanpur, District Amroha vide the Board's Letter No. H-36299/C-7/NOC-693/2025 dated 31.12.2025 under Section 33A read with Section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974. Confirming the said Show Cause Notice, the following Closure Orders are hereby issued: -

1. That the Conditional Consent Water / Air and Authority issued by the Board's letter No. 245781 / UPPCB Bijnor (UPPCBRO) CTO both Amroha / 2025 dated 08.10.2025 in favor of Unit Mr. Sangam Mediserv Pvt. Accordingly, the authority is hereby revoked with immediate effect.
2. That a closure order is hereby issued to halt the operations of the unit, M/s Sangam Mediserv Pvt. Ltd., situated at Village Kharpadi, Tehsil Hasanpur, District Amroha.
3. That the competent authorities are hereby directed to disconnect, with immediate effect, all electricity and water supply connections associated with the operations of the unit M/s Sangam Mediserv Pvt. Ltd., Village Kharpadi, Tehsil Hasanpur, District Amroha.

Sd/-,  
Digitally signed by  
RAM GOPAL  
Date: 22.01.2026  
16:42.10  
Public Information Officer- Circle-7

A copy is forwarded to the following for information and necessary action: -

1. District Magistrate, Amroha.
2. Senior Superintendent of Police / Superintendent of Police, Amroha.
3. Executive Engineer, Uttar Pradesh Power Corporation Limited, Amroha.
4. The Regional Officer, Uttar Pradesh Pollution Control Board, Bijnor, is hereby directed to serve a copy of the closure order issued against the industrial unit M/s Sangam Mediserv Pvt. Ltd., Village Kharpadi, Tehsil Hasanpur, District Amroha upon the said unit, and to submit a

compliance report regarding the closure order to the Board Headquarters within 07 days.

// TRUE TRANSLATION COPY //



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED**

**Application Id : 34328798**

**253690/UPPCB/Bijnore(UPPCBRO)/CTO/both/AMROHA/2025**

**Date: 29/01/2026**

To,

M/s

**WIN WASTE MANAGEMENT PRIVATE LIMITED**

**KHASRA NO. 100-102, 104, 107-109, VILL.- FIROZPUR GANDAWALI, TEHSIL - HASANPUR, DISTT. AMROHA,AMROHA,**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

CCA is hereby granted to **WIN WASTE MANAGEMENT PRIVATE LIMITED** located at **KHASRA NO. 100-102, 104, 107-109, VILL.- FIROZPUR GANDAWALI, TEHSIL - HASANPUR, DISTT. AMROHA,AMROHA,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA WIN WASTE MANAGEMENT PRIVATE LIMITED granted for the period from **29/01/2026 to 31/12/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	boiler of 1.5 TPH	LPG	01	Particulate Matter	venturi scrubber and stack height of 30 meter from ground level
2	furnace 2 TPD	LPG	02	Particulate Matter	venturi scrubber and stack height of 30 meter from ground level
3	DG set of 82 KVA	Diesel	03	Particulate Matter	1.8 meter above the roof of nearest building

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	150 mg/NM3
2	02	Particulate Matter	150 mg/NM3
3	03	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s WIN WASTE MANAGEMENT PRIVATE LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I- Pre processing for co processing	In the Unit itself	3000 Ton per Annum
2	Schedule I- waste oil recycling	In the Unit itself	600 Ton per Annum
3	Schedule I- land fillable waste	In the Unit itself	13464 Ton per Annum

**The authorization shall be in force and shall be valid upto 31/12/2030.** The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

#### **5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This Consent to Operate (CTO) is valid for operation of the treatment storage and disposal facility which includes Secured Landfill (SLF) Used oil recycling MEE and Pre-processing for Co-processing with Landfill capacity 1,34,643.33MT: Capacity Surface area 11226 sq. m; Waste oil Recycling: 2MT/day; Multiple Effect Evaporator (MEE) 10KL/day, Pre Processing for Co-processing in Cement Plant 10TPD .
2. Domestic effluent generation is 03 KLD disposed through septic tank and soak pit, and the leachate generated shall be stored in sump and shall be used for compaction of waste in SLF and ground water is not permitted for sprinkling in SLF.
3. The effluent generated from washing process and leachate from SLF shall be disposed through MEE and the concentrate shall be centrifuged and disposed in SLF. The condensate generated from MEE shall be stored in tank and evaporated.
4. The unit shall submit the quantity of leachate generated and disposed to UPPCB quarterly..
5. The shall operate and maintain the APCS installed in the LPG fired boiler of 1.5 TPH for the operation of MEE with venturi scrubber and stack height of 30 meter from ground level.
6. The unit has installed one LPG fired furnace of 2TPD for waste oil recycling. The furnace shall always be equipped with venturi scrubber and stack height of 16 meter from ground level.
7. The unit has installed pre-processing/co-processing facility and for the fumes generated from pre-processing/co-processing, sludge section, temporary storage section, the unit has installed venturi scrubber and common stack with the furnace of 02 TPD with height of 16 meter from ground level.
8. DG sets of 82 KVA is installed with canopy and stack height shall always be 1.8 meter above the roof of nearset building.
9. The unit shall maintain the laboratory and installed the equipment.
10. Temporary storage of the waste and pre-processing/co-processing area shall always be covered with shed and stabilization area is also covered by shed.
11. The unit shall comply with the technical guidelines issued by CPCB for the disposal of hazardous waste from TSDF.
12. The unit shall establish its website within 06 months providing the data of member units, waste collected, waste disposed with treatment procedure, amount of leachate generated and solar evaporated and other details and shall ensure the connectopy of the data to UPPCB.
13. The unit shall maintain records of hazardous and other wastes handled by him in Form 3 as prescribed in the Hazardous and Other waste Management Rules, 2016. The unit shall file an annual return in Form 4 to the UPPCB on or before the 30th day of June every year.

14. The unit shall install facility for collection of ground water at 03 different locations in the premises of the unit within 06 months.
15. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
16. The quantity of ground water shall not exceed from 10 KLD for which the unit shall install tamperproof electromagnetic flow meter at the ground water sources within 01 month and the unit shall maintain the records of ground water extraction.
17. The unit shall install PTZ cameras within 03 months showing the locations of storage area, entrance point, SLF, MEE and which shall be connected to the servers of CPCB and UPPCB.
18. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
19. Unit shall ensure proper operation and maintenance of the APCS installed in the above air polluting sources and also shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
20. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
21. Unit shall make temporary storage facility for storage of hazardous waste in the premises before it will send to TSDF as per the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016
22. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for disposal of hazardous waste.
23. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent, flow meter reading, hazardous waste generated and send to TSDF etc. at the main gate of the unit
24. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
25. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

**Chief Environment Officer**

Copy to:

Regional Officer, UPPCB, Bijnore to ensure the compliance of the conditions imposed in the consent order.

**Chief Environment Officer**



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**WRIT - C No. - 2346 of 2026**

M/S Win Waste Management Pvt. Ltd. Thru Chief  
Executive Officer

.....Petitioner(s)

Versus

State Of U.P. Thru Prin.Secy. Deptt. Of  
Environment Forests And Climate Change  
Lucknow And Ors.

.....Respondent(s)

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Counsel for Petitioner(s)	: Rahul Srivastava
Counsel for Respondent(s)	: C.S.C., Ashok Kumar Verma

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**Court No. - 1**

**HON'BLE RAJAN ROY, J.**

**HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. By means of this petition, the petitioner has challenged an order dated 23.02.2026 by which the application of the petitioner for grant of consolidated consent to operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 as also authorization sought under the provisions of Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 has been declined.

3. The contention is that the ground of declining the aforesaid is that there is another treatment, storage and disposable facility situated within 400 KM of the proposed facility of the petitioner and in this regard reliance has been placed on an O.M. dated 29.08.2016 and 20.6.2013. The contention is that if according to the opposite parties this was the reason then they should have confronted the petitioner and had that been done then the petitioner would have informed that it is factually incorrect. In this context, he has referred to a certificate given by ARTO (E), Amroha dated 25.08.2025, according to which, the three TSDF referred therein are situated more than 400 KM away from the petitioner's proposed unit. The submission is that the impugned order is based on incorrect factual premise and as no opportunity was given to the petitioner, therefore, it is

in violation of principle of natural justice. He has referred to Rule 6 of the Rules, 2016, according to which, the State Pollution Control Board may, for the reasons to be recorded in writing and after giving reasonable opportunity of being heard to the applicant, refuse to grant any authorization under the said rules. The submission is that this Rule has not been followed before passing the impugned order.

4. We are of the opinion that even if there is no such similar provision under Section 25/26 of the Water Act, 1974 and/or Section 21/22 of the Air Act, 1981, the fact of the matter is that the application was a consolidated one under the aforesaid two Acts and the Rules, 2016 which have been made under the Environmental Protection Act, 1986 and considering the ground on which the application has been rejected, we are of the opinion that this is a matter where the petitioner should have been given an opportunity to clarify the position after being confronted with the reasons given in the impugned order. Accordingly, we set aside the impugned order as it is not in accordance with law and direct re-consideration of the application of the petitioner. In the event, there is anything adverse based on which the consent or authorization is proposed to be declined then purely in the facts of this case the concerned Board shall confront the petitioner with the same in writing giving opportunity to respond to the same. Thereafter, a considered decision shall be taken. This exercise shall be completed within six weeks.

5. With these observations/ direction, the petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

**March 10, 2026**

Shanu/-



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 61/2025

IN THE MATTER OF:

HARI OM SHARAN DWIVEDI

... APPELLANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE AND OTHERS

... RESPONDENTS

KNOW ALL to whom these presents shall come that I / Puskhar Mittal, Director of Win Waste Management Private Limited, the abovenamed Respondent No. 2/ do hereby appoint

**ADVOCATE SAMAKSH GOYAL**

**OFF: A-405, 1<sup>st</sup> FLOOR, DEFENCE COLONY, NEW DELHI-110024**

**EMAIL: OFFICE.SSGOYAL@GMAIL.COM | MOB: 95600- 28080**

(hereinafter called the Advocate/s) to be my/our Advocate(s) in the above-noted case authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in Court in Which the same may be tried or heard and also in the appellate Court including High Court Subject to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings appeals cross-objection or petitions for execution review, revision withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and / or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration and difference or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I / We the / undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my / our own acts, as if done by me / us for all intents and purposes.

And I / We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me / us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I / We do hereunto set my / our hand to these present the contents or which have been understood by me/ us on this 14 day of November 2025.

Accepted subject to the terms of fees & Identified

Advocate(s)

For Win Waste Management Pvt. Ltd.

Client

Auth. Signatory

*I identify the  
M. Jindal*